

*Handwritten signature*

**BEFORE THE NATIONAL GREEN TRIBUNAL  
(EASTERN ZONE BENCH, KOLKATA)**

**Original Application No. 135/2023/EZ**



**Mousri Jana**

**Versus**

**The State of West Bengal & Ors.**

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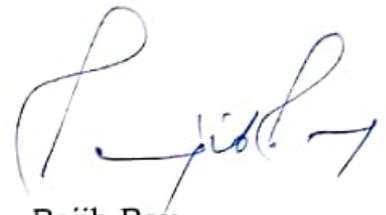


09 MAY 2024

09 MAY 2024

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Filed by



Rajib Ray

Advocate for the State of West Bengal



Date: 09. 05 .2024

09 MAY 2024

**BEFORE THE NATIONAL GREEN TRIBUNAL****(EASTERN ZONE BENCH, KOLKATA)****Original Application No. 135/2023/EZ****Mousri Jana****Versus****The State of West Bengal & Ors.****COMPLIANCE REPORT IN THE FORM OF AFFIDAVIT OF  
THE DISTRICT MAGISTRATE, SOUTH 24 PARGANAS  
DISTRICT, GOVERNMENT OF WEST BENGAL**

I, Sumit Gupta, Son of Shri. S.K. Gupta, aged about 41 years, by religion - Hindu, by occupation- Government Service, presently posted as the District Magistrate & Collector, South 24 Parganas, having office at New Administrative Building, Alipore, Kolkata - 700 027, do hereby solemnly affirm and say as follows:

1. That this affidavit is being solemnly affirmed and filed in view of the Solemn Order dated 21.03.2024 passed by this

Hon'ble Tribunal, whereby the Hon'ble Tribunal has been

**09 MAY 2024**

pleased to grant further six weeks time for filing affidavit bringing on record the updated facts with reference to the averments made in Paragraphs 4 & 5 of the affidavit dated 02.02.2024.

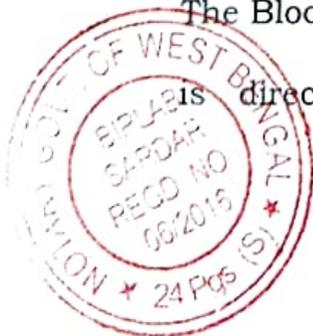
2. That the Block Land and Land Reforms Officer, Canning-I Block had again issued the notice for restoration dated 05.04.2024 to the violators of the illegal construction but inspite of the notice the violators failed to comply the same.

The copy of the notice for restoration are annexed herewith and marked as Annexure R/1.

3. That in compliance to the solemn order of the Hon'ble Tribunal dated 05.01.2024 & 21.03.2024, the Order for Dismantling and Restoration was issued by the District Magistrate, South 24 Parganas vide Memo. No. 127/1(3)/Con/DM dated-02.05.2023 directing the Sub-Divisional Officer, Canning sub-division for dismantling and restoration of the area in its original status.

The Block Land and Land Reforms Officer, Canning-I Block

is directed to demarcate the plots in question for



09 MAY 2024

dismantling and to recover the cost as an arrear of land revenue.

The Superintendent of Police, Baruipur Police District is requested to take necessary measures to deploy adequate police force therein to maintain law and order situation.

The copy of the Order of the District Magistrate, South 24 Parganas is annexed herewith and marked as Annexure R/2.

4. That in pursuance to this, the Sub-Divisional Officer, Canning sub-division has issued the Order directing the Block Land and Land Reforms Officer, Canning - I Block to complete the process of demarcation of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 at Mouza- Matla, J.L. No.75 following which Notices have to be issued accordingly, and then, the process of dismantling/demolition of the illegal construction shall be initiated under the supervision of the designated Executive Magistrate, Canning and the Block Development Officer, Canning-I with the help of the Block



09 MAY 2024

Land & Land Reforms Officer, Canning-I block and Inspector-in Charge, Canning Police Station.

The copy of the Order of the Sub-Divisional Officer, Canning sub-division, South 24 Parganas is annexed herewith and marked as Annexure R/3.

5. That the Notice to the concerned Raiyats and/or existing possession holders at R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 at Mouza- Matla, J.L. No.75 was issued by the Sub-Divisional Officer, Canning sub-division, South 24 Parganas vide Memo No.788/1(9)/SDO/CNG dated-06.05.2024 for dismantling/demolition of the unauthorized constructions and to restore the respective plots to their original condition/nature and character within 07 (seven) days i.e., by 13.05.2024, failing which the process of dismantling of the unauthorized constructions and restoration of the respective plots to their original condition/nature and character will be initiated by the Sub-Divisional Officer, Canning sub-division, South 24 Parganas.



09 MAY 2024

The copy of the Notice of the Sub-Divisional Officer, Canning sub-division, South 24 Parganas and the service return are annexed herewith and marked as Annexure R/4.

6. That the deponent prays for minimum (10) ten days time for completion of the dismantling/demolition process of the illegal construction and restoration to its original character in accordance with law.
7. That in view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to pass such further order or orders as deemed fit and proper in the interest of justice.
8. That the Statement made in paragraph No. 1 is true to my knowledge and those made in paragraph 2 to 6 hereof are based on information derived from the records including facts & figures which I verified and believe to be true to the best of my knowledge and belief and rest are my humble submissions before the Hon'ble Tribunal.



09 MAY 2024

  
DEPONENT  
District Magistrate.  
South 24-Parganas

Sl. No. 16/24  
VERIFICATION

I, Sumit Gupta, District Magistrate, South 24 Parganas, do hereby verify that the contents of the compliance report in the form of affidavit are true and correct to the best of my knowledge and belief. No part of the report is false and nothing material has been concealed there from.

Verified at Kolkata on this 9<sup>th</sup> May, 2024.

Identified by me



Advocate

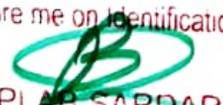
  
DEPONENT  
District Magistrate,  
South 24-Parganas

For The State of West Bengal



09 MAY 2024

Identified & Declared  
before me on Identification

  
BIPLAB SARDAR,  
NOTARY  
Regd. No 06/2016  
Govt. Of W Bengal



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Annexure - R/L

8/C

GOVERNMENT OF WEST BENGAL  
 Office of the Block Land & Land Reforms Officer  
 Canning - I, South 24-Parganas  
 Email ID: blrocannt1@gmail.com

Memo No. 285 /BL-Can-1/2023

Dated: 05/04/2024

To,  
 Ajit Kumar Dey  
 S/o- Rakhai Dey  
 Canning, South 24 Pgs.

**Sub:** Direction for restoration of the character of land over the LR plot no. 4546  
 of mouza- Matla, J.L. No.68.

With reference to the earlier direction vide Memo no.1039/BI-Can-1/2023 dt. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence, he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

✓ Premalata sa  
 9332042439  
 Koushik Dey

*Sam* 05/04/2024

Assistant Director  
 And  
 Block Land & Land Reforms Officer  
 Canning - I, South 24-Parganas

TRUE COPY



Attested by me  
  
 Biplab Sardar  
 (Notary)  
 Govt. of W. B.

09 MAY 2024



GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas  
Email ID: blloccan1@gmail.com

o/c

Memo No. 282 /BL-Can-I/2023

Dated: 05/04/2024

To  
Susanta Acharya  
S/o- Birendra Acharya  
Canning, South 24 Pgs.

Sub: Direction for restoration of the character of land over the LR plot no. 4578  
of mouza Matla, JL. No.68

With reference to the earlier direction vide Memo no.1045/BI.-Can-I/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

*[Handwritten Signature]*  
05/04/2024

Assistant Director  
And  
Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

✓ Susanta Acharya  
- Saikat Acharya  
- 5/04/24  
8001216298

TRUE COPY



Attested by me  
*[Handwritten Signature]*  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024



GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas  
Email ID: blrocan1@gmail.com

OTC

Memo No. 291 /BL-Can-I/2023

Dated: 05/04/2024

To  
Saikat Acharya  
S/o- Susanta Acharya  
Canning, South 24 Pgs.

**Sub:** Direction for restoration of the character of land over the LR plot no. 4578  
of mouza Matla, J.L. No. 68.

With reference to the earlier direction vide Memo no.1041/BL-Can-I/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

*Saikat Acharya*  
05/04/2024

Assistant Director

And

Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

✓ *Saikat Acharya*  
5/05/24

7872111461

TRUE COPY



Attested by me  
*(Signature)*  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024



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GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24 Parganas  
Email ID: bhlocann1@gmail.com

o/c

Memo No. 284/BL-Can-1/2023

Dated: 05/04/2024

To,  
Uttam Das  
S/o- Biharilal Das  
Canning, South 24 Pgs

Sub: Direction for restoration of the character of land over the LR plot no. 4572  
of mouza Matla, JL. No. 68.

With reference to the earlier direction vide Memo no.1035/BL-Can-1/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

*Sauri 05/04/2024*

Assistant Director  
And  
Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

*Uttam Das*

TRUE COPY



Attested by me  
*[Signature]*  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024



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GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas  
Email ID: blrocan1@gmail.com

o/c

Memo No. 289 /BL-Can-I/2023

Dated: 05/04/2024

To,  
Pallab Sardar  
S/o- Pranab Sardar  
Canning, South 24 Pgs

**Sub:** Direction for restoration of the character of land over the LR plot no. 4566  
of mouza Matla, J.L. No.68.

With reference to the earlier direction vide Memo no.1036/BL-Can-I/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence, he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

Assistant Director

And

Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

Received  
Gopal Sardar

TRUE COPY



Attested by me

Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024



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GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas  
Email ID: blrocann1@gmail.com

S/C

Memo No. 286 /BL-Can-I/2023

Dated: 05/04/2024

To  
Ayan Sardar  
S/o- Gopal Sardar  
Canning, South 24 Pgs.

**Sub:** Direction for restoration of the character of land over the LR plot no. 4565  
of mouza Matla, J.L. No. 68.

With reference to the earlier direction vide Memo no.1034/BL-Can-I/2023 dated, 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence, he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

*Sum 05/04/2024*

Assistant Director  
And  
Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

*Received  
Gopal Sardar*

TRUE COPY



*Attested by me*  
*Biplab Sardar*  
(Notary)  
Govt. of W. B.

03 MAY 2024

GOVERNMENT OF WEST BENGAL,  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24 Parganas  
Email ID: blloccan1@gmail.com

etc

Memo No. 292/BL-Can-1/2023

Dated: 05/04/2024

To  
Satish Ch. Ghosh  
S/o- Surendra Ghosh  
Canning, South 24 Pgs.

Sub: Direction for restoration of the character of land over the LR plot no. 4566  
of mouza Matha, J. No. 68

With reference to the earlier direction vide Memo no. 1037/BL-Can-1/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

*[Handwritten Signature]*  
05/04/2024

Assistant Director  
And  
Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

স্বাক্ষরিত হয় (সিও)  
নাম সত্যি ওয়- বিহার  
নং ০৫/০৪/২০২৪

স্বাক্ষরিত হয় (সিও)  
স্বাক্ষরিত হয় (সিও)

Apan Kr. Acharya  
05/04/2024  
Karmabhadhu

TRUE COPY



Attested by me  
*[Handwritten Signature]*  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024



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8/e

GOVERNMENT OF WEST BENGAL  
 Office of the Block Land & Land Reforms Officer  
 Canning - I, South 24-Parganas  
 Email ID: bllocann1@gmail.com

Memo No. 288 /BL-Can-1/2023

Dated: 05/04/2024

To,  
 Nirmal Chandra Biswas  
 S/o- Jogeshwar Biswas  
 Canning, South 24 Pgs.

**Sub:** Direction for restoration of the character of land over the LR plot no. 4575 of mouza Matla, JL. No 68.

With reference to the earlier direction vide Memo no.1038/BL-Can-1/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence, he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

*Sanjay Kumar*  
 05/04/2024

Assistant Director

And

Block Land & Land Reforms Officer  
 Canning - I, South 24-Parganas

*স্বাক্ষরিত হয় নিম্ন  
 নামে স্বাক্ষর করা হয়েছে  
 স্বাক্ষর  
 (স্বাক্ষরিত/স্বাক্ষরিত)  
 স্বাক্ষরিত  
 ২০২৪ সালের ৫/৪/২৪*

TRUE COPY



Attested by me  
*[Signature]*  
 Bibhab Sarda  
 (Notary)  
 Govt. of W. B.

*স্বাক্ষরিত হয় নিম্ন*

09 MAY 2024



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GOVERNMENT OF WEST BENGAL,  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas  
Email ID: blrocan1@gmail.com

6/c

Memo No. 287 /BL-Can-1/2023

Dated: 05/04/2024

To  
Madhumita Kayal  
D/o- Sankar Kayal  
Canning, South 24 Pgs.

**Sub:** Direction for restoration of the character of land over the LR plot no. 4578  
of mouza Matla, J.L. No. 68.

With reference to the earlier direction vide Memo no.1043/BL-Can-1/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence, he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

Assistant Director

And

Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

স্বাক্ষরিত কপ  
শ্রী মৃগেন্দ্র কুমার দিয়ার  
এর মাধ্যমে

স্বাক্ষরিত কপি (স্বাক্ষরিত কপি)  
স্বাক্ষরিত কপি

Apam Kr. Acharye  
05/04/2024.

TRUE COPY



Attested by me  
  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024



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GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas  
Email ID: bhroennl@gmail.com

o/c

Memo No. 281 /BL-Can-1/2023

Dated: 05/04/2024

To  
Sukhendu Biswas  
S/o- Sanjit Biswas  
Canning, South 24 Pgs.

**Sub:** Direction for restoration of the character of land over the I.R plot no. 4578 of mouza Matla, JI., No. 68

With reference to the earlier direction vide Memo no.1040/BL-Can-1/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

*[Handwritten Signature]*  
05/04/2024

Assistant Director  
And  
Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

*[Handwritten Bengali text:]*  
স্বাক্ষরিত  
০৫/০৪/২০২৪  
সুখেন্দু বিস্বাস  
স/সং সঞ্জিত বিস্বাস  
কানিংগন, দক্ষিণ ২৪ পরগণা  
৫/৪/২৪

TRUE COPY



Attested by me  
*[Signature]*  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024



196

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GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas  
Email ID: blrocann1@gmail.com

Dated: 05/04/2024

Memo No. 283/BL-Can-1/2023

To,  
Ujjal Saha  
S/o- Sudhir Saha  
Canning, South 24 Pgs.

Sub: Direction for restoration of the character of land over the LR plot no. 4578  
of mouza Matla, JL. No. 68

With reference to the earlier direction vide Memo no.1042/BL-Can-1/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence, he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

*[Signature]*  
05/04/2024

Assistant Director  
And

Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

উজ্জল সাহা  
স/ও সুধির সাহা  
কানিংগাম

সহকারী (কম্পাউন্ডিং) অফিসার  
কানিংগাম

Apan kr. A change  
05/04/2024.

TRUE COPY



Attested by me  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024

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GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas  
Email ID: blrocanni1@gmail.com

H/C

Memo No. 290 /BL-Can-1/2023

Dated: 05/04/2024

To,  
Rabindra Kr. Biswas  
S/o- Sanjit Biswas  
Canning, South 24 Pgs.

Sub: Direction for restoration of the character of land over the LR plot no. 4578  
of mouza Matla, JL. No. 68

With reference to the earlier direction vide Memo no.1044/BL-Can-1/2023 dated. 29.12.2023 it was expected that the restoration of the subject land to original classification would have been done. However, prima facie there is no observation towards restoration to the original character.

Hence, he/she is directed to comply with the earlier direction dated on 29.12.2023 and restore the land to its original character within two weeks from date.

স্বাক্ষরিত হইয়াছে  
আমর কৃষ্ণকান্ত চক্রবর্তী  
সি-কানিং

কর্তৃপক্ষের সচিব (কানিং অফিস)  
সচিবের কার্যালয়

Apan Kr. Acharya  
05/04/2024

*Blawm* 05/04/2024

Assistant Director  
And  
Block Land & Land Reforms Officer  
Canning - I, South 24-Parganas

TRUE COPY



Attested by me  
*[Signature]*  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024

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Annexure- R/2

OFFICE OF THE  
DISTRICT MAGISTRATE & COLLECTOR  
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027  
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871  
Email: dm.s24pgs@gmail.com, dm-ali@nlc.in



**ORDER**

Whereas, an Original Application was filed before the Hon'ble National Green Tribunal bearing case no. O.A. 135/2023/EZ (Mousri Jana Vs. The State of West Bengal & Ors.) The Applicant in the present Original Application alleged that ponds/waterbodies at Mouza – Matla, J.L. No.75, P.S. – Canning being part of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 is being illegally filled up for purposes of real estate development by certain miscreants. It is alleged that these waterbodies/chain of ponds are interconnected and serve the Matla river i.e. the excess water during the rainy season flows into the Matla river.

And Whereas, it is reported that the Raiyats have caused change in the area, character and mode of use of land in question unauthorisedly without any prior permission from the Collector and in violation of the provisions of Section 4C of the West Bengal Land Reforms Act, 1955. The Show-cause notices has been issued by the Block Land and Land Reforms Officer, Canning-I Block.

And Whereas, vide order dated 05.01.2024 of the Hon'ble Tribunal where the District Magistrate, South 24 Parganas, has been directed to personally examine each of the replies submitted by the land holders to whom the show cause notices were issued and take appropriate action as per law. After verifying each of the replies submitted by the Raiyats, it appears that the filling up of water bodies and illegal conversion occurred after 24.03.1986 i.e., the date of publication of the Official Gazette of the West Bengal Land Reforms (Amendment) Act, 1981. The Raiyats have changed the area, character and mode of use of land in question unauthorisedly without any prior permission from the Collector and in violation of the provisions of Section 4C of the West Bengal Land Reforms Act, 1955.

And Whereas, for such illegal conversion and violation of Section 4C of the West Bengal Land Reforms Act, 1955 all the Raiyats were directed by the Block Land and Land Reforms Officer, Canning-I Block to restore the land into its original character as per the provision of Section 4C(5) of the West Bengal Land Reforms Act, 1955.

And Whereas, inspite of notice for restoration under Section 4C(5) of the West Bengal Land Reforms Act, 1955 the Raiyats failed to restore the area into its original character.

And Whereas, for such illegal conversion and violation of Section 4C of the West Bengal Land Reforms Act, 1955 and in compliance of the solemn order dated 05.01.2024 and 21.03.2024 of the Hon'ble National Green Tribunal, Eastern Zone Bench, the plots in question must be restored into its original



Attested by me  
  
Biplob Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024

OFFICE OF THE  
DISTRICT MAGISTRATE & COLLECTOR  
SOUTH 24 PARGANAS



Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata - 700027  
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871  
Email: dm.s24pgs@gmail.com, dm-ali@nic.in

condition by dismantling and removing all illegal constructions within 15 days.

Now, therefore, in pursuance to this, the Sub-Divisional Officer, Canning sub-division is directed for dismantling and restoration of the area in its original status and to submit the compliance report by 9<sup>th</sup> May, 2024 to this end.

The Block Land and Land Reforms Officer, Canning-I Block is directed to demarcate the plots in question for dismantling and to recover the cost as an arrear of land revenue.

The Superintendent of Police, Baruipur Police District is requested to take necessary measures to deploy adequate police force therein to maintain law and order situation.

*Annilkush*  
District Magistrate  
South 24 Parganas

Memo No. 127/1(3)/com/DM

Date : 02.05.2024

Copy forwarded for information & necessary action to :-

1. The Superintendent of Police, Baruipur Police District, South 24 Parganas.
2. The Sub-Divisional Officer, Canning, South 24 Parganas.
3. The Block Land and Land Reforms Officer, Canning-I Block.



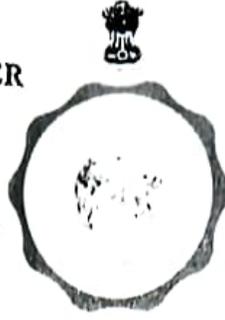
Attested by me

*Biplabi Sardar*  
(Notary)  
Govt. of W. B.

*Annilkush*  
District Magistrate  
South 24 Parganas

03 MAY 2024

OFFICE OF  
THE SUB-DIVISIONAL OFFICER  
CANNING  
SOUTH 24 PARGANAS



P.O: Canning  
P.S: Canning  
Dist: South 24 Parganas  
PIN: 743 329, West Bengal  
Phone: (03218) 255-340 (O)  
e-mail: sdocan@gmail.com

**ORDER**

In compliance with the solemn order of the Hon'ble National Green Tribunal, Eastern Zone Branch, dated 05/01/2024 and 21/03/2024 (ref: Case No. O.A. 135/2023/EZ - Mousri Jana v/s The State of West Bengal & Ors.), and consequent order passed by the District Magistrate & District Collector, South 24 Parganas bearing Memo No. 127/Con/DM, dated 02/05/2024, the BL&LRO, Canning-I is hereby directed to complete the process of demarcation of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 (J.L. No. 75 under Mouza - Matla) at the earliest and send a written report to the undersigned with the names of the existing possession-holders of the aforementioned plots, following which Notices have to be issued accordingly, and then, the process of dismantling/demolition of the illegal constructions shall be initiated under the supervision of the designated Executive Magistrate, Canning and the Block Development Officer, Canning-I, with the help of BL&LRO, Canning-I and I.C., Canning P.S.

Sub-Divisional Officer  
Canning, South 24 Parganas

Memo No. 760/1(8)/SDO/CNG

Date: 03/05/2024

Copy forwarded for kind information to:

1. The District Magistrate & District Collector, South 24 Parganas
2. The Addl. District Magistrate (LR), South 24 Parganas
3. The SDPO, Canning, Baruipur P.D.
4. The SDL&LRO, Canning, South 24 Parganas
5. The BDO, Canning-I, South 24 Parganas
6. The DM & DC, Canning, South 24 Parganas
7. The BL&LRO, Canning-I, South 24 Parganas
8. The I.C., Canning P.S., Baruipur P.D.

TRUE COPY

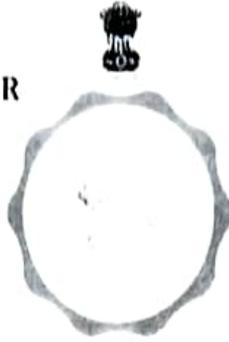


Attested by me  
Biplab Sardar  
(Notary)  
Govt. of W. B.

Sub-Divisional Officer  
Canning, South 24 Parganas

03 MAY 2024

OFFICE OF  
THE SUB-DIVISIONAL OFFICER  
CANNING  
SOUTH 24 PARGANAS



P.O: Canning  
P.S: Canning  
Dist: South 24 Parganas  
PIN: 743 329, West Bengal  
Phone: (03218) 255-340 (O)  
e-mail: sdocan@gmail.com

**NOTICE**

The original petition filed before the Hon'ble National Green Tribunal bearing case no. O.A. 135/2023/EZ (Mousn Jana v/s The State of West Bengal & Ors.) had alleged that the ponds/waterbodies at Mouza – Matla, J.L. No. 75, being part of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 have been “illegally filled up”, thereby changing the nature and character of the said plots. It was further alleged that the aforesaid changes to the plots were made without prior permission from the Collector, which was in violation of the provisions of Section 4C of the WBLR Act, 1955. Consequently, Show Cause Notice(s) were issued to the land-holders by the BL&LRO, Canning-I. Acting upon the order of the Hon'ble Tribunal, the District Magistrate, South 24 Parganas examined each of the replies submitted by the concerned land-holders, the District Magistrate, South 24 Parganas came to the conclusion that the filling up of waterbodies and illegal conversion had indeed occurred after 24/03/1986 (the date of publication of the Official Gazette of the WBLR Amendment Act, 1981). Following this, the BL&LRO, Canning-I had directed all the concerned Raiyats to restore the land to its original character as per provisions of Section 4C (5) of the WBLR Act, 1955, which the Raiyats had failed to do.

In compliance with the solemn order of the Hon'ble National Green Tribunal, Eastern Zone Branch, dated 05/01/2024 and 21/03/2024 and consequent order passed by the District Magistrate & District Collector, South 24 Parganas bearing Memo No. 127/Con/DM, dated 02/05/2024, the BL&LRO, Canning-I was directed by the undersigned to complete the process of demarcation of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 (J.L. No. 75 under Mouza - Matla).

As per the report submitted to the undersigned vide Memo No. 377/BL-Can-I/2024, dt: 06/05/2024, the details of the nature of concerned suit plot(s) with other relevant details, corresponding to Mouza – Matla, J.L. No. RS 75/LR 68, are tabled below:

Sl. No.	RS Plot	LR Plot	Area with Classification	Recorded Owner	Actual possession holder	Present Condition/Remarks
01	3678	4578	20 dec (Pukur)	Rabindranath Biswas, Sukhendu	Rabindranath Biswas, Sukhendu Biswas, Sushanta	Partly filled. Concrete construction started.



attested by me  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024

				Biswas, Sushanta Acharya, Saikat Acharya, Ujjwal Saha, Madhumita Kayal	Acharya, Saikat Acharya, Ujjwal Saha, Madhumita Kayal	
02	3675	4575	15 dec (Pukur)	Nilima Biswas, Nirmal Chandra Biswas	Nilima Biswas, Nirmal Chandra Biswas	Partly filled by soil.
03	3672	4572	16 dec (Doba)	Uttam Das	Uttam Das	
04	3665	4565	17 dec (Pukur)	Ayan Sardar	Ayan Sardar	
05	3666	4566	16 dec (Pukur)	Satish Chandra Ghosh, Pallab Sardar	Satish Chandra Ghosh, Pallab Sardar	Fully filled with boundary wall.
06	3646	4546	04 dec (Doba)	Ajit Kumar Dey	Premlata Sha	Pucca house.
07	3664	4564	17 dec (Pukur)	Abani Bhushan Mitra	Abani Bhushan Mitra	
08	3680	4580	18 dec (Pukur)	Satyananda Sat- Sangha Yoga Mandir (Trustee - Prafulla Chandra Mitra)	Satyananda Sat- Sangha Yoga Mandir (Trustee - Prafulla Chandra Mitra)	
09	3660	4560	08 dec (Doba)	Minati Bose	Minati Bose	
10	3650	4550	08 dec (Doba)	Chiranjib Saw/Shah	Chiranjib Saw/Shah	Not filled
11	3654	4554	14 dec (Doba)	Bhaskar Sardar, Ashim Sardar, Asit Sardar, Mamata Sardar, Shripati Sardar, Dilip Sardar, Arobindu Halder	Bhaskar Sardar, Ashim Sardar, Asit Sardar, Mamata Sardar, Shripati Sardar, Dilip Sardar, Arobindu Halder	

Not filled



Attested by me  
  
 Biplab Sardar  
 (Notary)  
 Govt. of W.B.

The concerned Raiyats and/or existing possession-holders so mentioned above (Sl. No. 01 - 06) are hereby directed to remove the aforementioned unauthorized constructions, and to restore the respective plots to their original condition/nature and character within 07 (seven) days, that is, by 13/05/2024, failing which, the undersigned shall initiate the process of dismantling/demolition of the unauthorized constructions to restore the respective plots to their original condition/nature and character.

09 MAY 2024

The BL&LRO, Canning-I is hereby directed to serve this Notice to the concerned Raiyats/possession-holders with the help of BDO, Canning-I by tomorrow, that is, 07/05/2024, and submit the service return(s) to the undersigned. In case the Raiyat /possession-holder is not present or refuses to accept this Notice, it is to be put up on the aforesaid construction's wall or any conspicuously visible place.

Thus is for strict compliance.

**Sub-Divisional Officer  
Canning, South 24 Parganas**

**Memo No. 788/1(9)/SDO/CNG**

**Date: 06/05/2024**

Copy forwarded for kind information to:

1. The District Magistrate & District Collector, South 24 Parganas
2. The Superintendent of Police, Baruipur P.D.
3. The Addl. District Magistrate (LR), South 24 Parganas
4. The SDPO, Canning, Baruipur P.D.
5. The SDL&LRO, Canning, South 24 Parganas
6. The BDO, Canning-I, South 24 Parganas
7. The DM & DC, Canning, South 24 Parganas
8. The BL&LRO, Canning-I, South 24 Parganas
9. The I.C., Canning P.S., Baruipur P.D.

**Sub-Divisional Officer  
Canning, South 24 Parganas**

**TRUE COPY**



**Attested by me**

**Biplab Sardar  
(Notary)  
Govt. of W. B.**

**09 MAY 2024**



GOVERNMENT OF WEST BENGAL  
Office of the Block Land & Land Reforms Officer  
Canning - I, South 24 Parganas  
Email ID: blhrcanul@gmail.com

Memo No. 486 /BL Can I/2024

Dated: 09.05.2024

To,  
The Sub-Divisional Officer  
Canning, South 24 Parganas

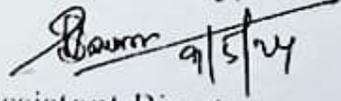
Sub: Submission of the service return in connection with the case no. O.A 135/2023/EZ, in the matter of Mousri Jana v/s The State of W.B.

Ref: Memo no. 788/1(9)/SDO/CNG, DL, 06.05.2024.

Sir,

In connection with the above mentioned subject and reference this is to be mentioned here that some of the persons received notices while some of the person could not be traced. In that case notices were hung on the spot. Accordingly notices have been served and the service return is furnishing herewith to your kind end.

Encl: As stated

Yours faithfully,  


Assistant Director  
And  
Block Land & Land Reforms Officer  
Canning-I, South 24-Parganas.

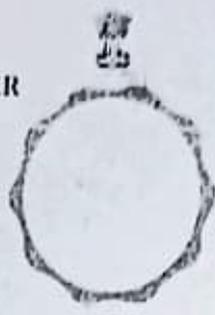
TRUE COPY



Attested by me  
  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024

o/c  
OFFICE OF  
THE SUB-DIVISIONAL OFFICER  
CANNING  
SOUTH 24 PARGANAS



P.O. Canning  
P.S. Canning  
Dist. South 24 Parganas  
PIN- 743 329, West Bengal  
Phone: (03218) 255 340 (O)  
e-mail: sdcan@igmail.com

NOTICE

The original petition filed before the Hon'ble National Green Tribunal bearing case no. O.A. 135/2023/NZ (Mousni Jana v/s The State of West Bengal & Ors.) had alleged that the prais/water bodies at Mouza - Matla, J.L. No. 75, being part of R.S. Dwg No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 have been "illegally filled up", thereby changing the nature and character of the said plots. It was further alleged that the aforesaid changes to the plots were made without prior permission from the Collector, which was in violation of the provisions of Section 4C of the WBIR Act, 1955. Consequently, Show Cause Notices were issued to the land-holders by the BI&LRO, Canning-I. Acting upon the order of the Hon'ble Tribunal, the District Magistrate, South 24 Parganas examined each of the replies submitted by the concerned land-holders, the District Magistrate, South 24 Parganas came to the conclusion that the filling up of waterbodies and illegal conversion had indeed occurred after 24/03/1986 (the date of publication of the Official Gazette of the WBIR Amendment Act, 1981). Following this, the BI&LRO, Canning-I had directed all the concerned Rayats to restore the land to its original character as per provisions of Section 4C (5) of the WBIR Act, 1955, which the Rayats had failed to do.

In compliance with the solemn order of the Hon'ble National Green Tribunal, Eastern Zone Branch, dated 05/01/2024 and 21/03/2024 and consequent order passed by the District Magistrate & District Collector, South 24 Parganas bearing Memo No. 127/Con/DM, dated 02/05/2024, the BI&LRO, Canning-I was directed by the undersigned to complete the process of demarcation of R.S. Dwg No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 (J.L. No. 75 under Mouza - Matla).

As per the report submitted to the undersigned vide Memo No. 377/BI-Can-1/2024, dt: 06/05/2024, the details of the nature of concerned suit plot(s) with other relevant details, corresponding to Mouza - Matla, J.L. No. RS 75/LR 68, are tabled below:

TRUE COPY  
GOVT. OF WEST BENGAL  
BIPLAB  
SARDAR  
REGD. NO  
662016  
NPOS/BI

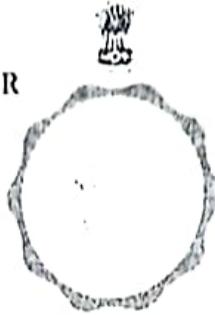
Sl. No.	RS Plot	LR Plot	Area with Classification	Recorded Owner	Actual possession holder	Present Condition/Remarks
01	3678	4578	20 dec (Pukur)	Rabindranath Biswas, Sukhendu	Rabindranath Biswas, Sukhendu Biswas, Sushanta	Partly filled. Construction started.

Attested by me  
Biplab Sardar  
(Notary)  
Govt. of W. B

Handwritten signature  
9/5/24

09 MAY 2024

OFFICE OF  
THE SUB-DIVISIONAL OFFICER  
CANNING  
SOUTH 24 PARGANAS



P.O: Canning  
P.S: Canning  
Dist: South 24 Parganas  
PIN: 743 329, West Bengal  
Phone: (03218) 255-340 (O)  
e-mail: sdocan@gmail.com

NOTICE

The original petition filed before the Hon'ble National Green Tribunal bearing case no. O.A. 135/2023/EZ (Mousni Jana v/s The State of West Bengal & Ors.) had alleged that the ponds/waterbodies at Mouza – Matla, J.L. No. 75, being part of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 have been “illegally filled up”, thereby changing the nature and character of the said plots. It was further alleged that the aforesaid changes to the plots were made without prior permission from the Collector, which was in violation of the provisions of Section 4C of the WBLR Act, 1955. Consequently, Show Cause Notice(s) were issued to the land-holders by the BL&LRO, Canning-I. Acting upon the order of the Hon'ble Tribunal, the District Magistrate, South 24 Parganas examined each of the replies submitted by the concerned land-holders, the District Magistrate, South 24 Parganas came to the conclusion that the filling up of waterbodies and illegal conversion had indeed occurred after 24/03/1986 (the date of publication of the Official Gazette of the WBLR Amendment Act, 1981). Following this, the BL&LRO, Canning-I had directed all the concerned Raiyats to restore the land to its original character as per provisions of Section 4C (5) of the WBLR Act, 1955, which the Raiyats had failed to do.

In compliance with the solemn order of the Hon'ble National Green Tribunal, Eastern Zone Branch, dated 05/01/2024 and 21/03/2024 and consequent order passed by the District Magistrate & District Collector, South 24 Parganas bearing Memo No. 127/Con/DM, dated 02/05/2024, the BL&LRO, Canning-I was directed by the undersigned to complete the process of demarcation of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 (J.L. No. 75 under Mouza - Matla).

As per the report submitted to the undersigned vide Memo No. 377/BL-Can-I/2024, dt: 06/05/2024, the details of the nature of concerned suit plot(s) with other relevant details, corresponding to Mouza – Matla, J.L. No. RS 75/LR 68, are tabled below:

Sl. No.	RS Plot	LR Plot	Area with Classification	Recorded Owner	Actual possession holder	Present Condition/Remarks
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TRUE COPY

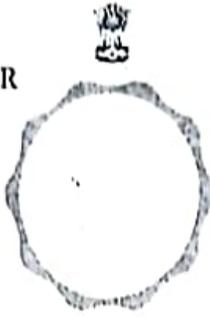


Attested by me  
Biplab Sardar  
(Notary)  
Govt. of W. B.

09 MAY 2024

SL. NO-5  
সত্যিকার সত্য  
Pranab Sandan  
C.C. 5.24

OFFICE OF  
THE SUB-DIVISIONAL OFFICER  
CANNING  
SOUTH 24 PARGANAS



P.O: Canning  
P.S: Canning  
Dist: South 24 Parganas  
PIN: 743 329, West Bengal  
Phone: (03218) 255-340 (O)  
e-mail: sdocan@gmail.com

NOTICE

The original petition filed before the Hon'ble National Green Tribunal bearing case no. O.A. 135/2023/17 (Mousta Jana v/s The State of West Bengal & Ors) had alleged that the ponds/waterbodies at Mouza - Matla, J.L. No. 75, being part of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 have been "illegally filled up", thereby changing the nature and character of the said plots. It was further alleged that the aforesaid changes to the plots were made without prior permission from the Collector, which was in violation of the provisions of Section 4C of the WBLR Act, 1955. Consequently, Show Cause Notice(s) were issued to the land-holders by the BL&LRO, Canning-I. Acting upon the order of the Hon'ble Tribunal, the District Magistrate, South 24 Parganas examined each of the replies submitted by the concerned land-holders, the District Magistrate, South 24 Parganas came to the conclusion that the filling up of waterbodies and illegal conversion had indeed occurred after 24/03/1986 (the date of publication of the Official Gazette of the WBLR Amendment Act, 1981). Following this, the BL&LRO, Canning-I had directed all the concerned Rayats to restore the land to its original character as per provisions of Section 4C (5) of the WBLR Act, 1955, which the Rayats had failed to do.

In compliance with the solemn order of the Hon'ble National Green Tribunal, Eastern Zone Branch, dated 05/01/2024 and 21/03/2024 and consequent order passed by the District Magistrate & District Collector, South 24 Parganas bearing Memo No. 127/Con/DM, dated 02/05/2024, the BL&LRO, Canning-I was directed by the undersigned to complete the process of demarcation of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 (J.L. No. 75 under Mouza - Matla).

As per the report submitted to the undersigned vide Memo No. 377/BL-Can-I/2024, dt. 06/05/2024, the nature of concerned suit plot(s) with other relevant details, corresponding to Mouza - Matla, J.L. No. 75/LR 68, are tabulated below:

TRUE COPY



Sl. No.	RS Plot	LR Plot	Area with Classification	Recorded Owner	Actual possession holder	Present Condition/Remarks	Attested by me
01	3678	4578	20 dec (Pukur)	Rabudranath Biswas, Sukhendu	Rabudranath Biswas, Sukhendu Biswas, Sushanta	Partly filled. Construction started	Biplab Sardar (Notary) Govt. of W. B.

SL. NO. - 1  
Biswas Acharya  
Sairaf Acharya  
08/5/2024

MAY 2024

Handwritten signatures and notes at the bottom of the page, including a date stamp of 08/05/2024 and various scribbles.

208

8/c

**OFFICE OF  
THE SUB-DIVISIONAL OFFICER  
CANNING  
SOUTH 24 PARGANAS**



P.O: Canning  
P.S: Canning  
Dist: South 24 Parganas  
PIN: 743 329, West Bengal  
Phone: (03218) 255-340 (O)  
e-mail: sdocan@gmail.com

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TRUE COPY

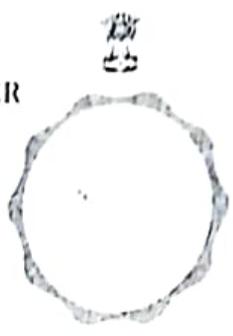


Attested by me  
Biplab Sardar  
(Notary)  
Govt. of W. B

09 MAY 2024

OFFICE OF  
THE SUB-DIVISIONAL OFFICER  
CANNING  
SOUTH 24 PARGANAS

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NOTICE

The original petition filed before the Hon'ble National Green Tribunal bearing case no. OA 135/2024/17 (Mousri Jana v/s The State of West Bengal & Ors.) had alleged that the ponds/waterbodies at Mouza - Matla, J.L. No. 75, being part of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 have been "illegally filled up", thereby changing the nature and character of the said plots. It was further alleged that the aforesaid changes to the plots were made without prior permission from the Collector, which was in violation of the provisions of Section 4C of the WBLR Act, 1955. Consequently, Show Cause Notices were issued to the land-holders by the BL&LRO, Canning-I. Acting upon the order of the Hon'ble Tribunal, the District Magistrate, South 24 Parganas examined each of the replies submitted by the concerned land holders, the District Magistrate, South 24 Parganas came to the conclusion that the filling up of waterbodies and illegal conversion had indeed occurred after 24/03/1986 (the date of publication of the Official Gazette of the WBLR Amendment Act, 1981). Following this, the BL&LRO, Canning-I had directed all the concerned Rayats to restore the land to its original character as per provisions of Section 4C (5) of the WBLR Act, 1955, which the Rayats had failed to do.

In compliance with the solemn order of the Hon'ble National Green Tribunal, Eastern Zone Branch, dated 05/01/2024 and 21/03/2024 and consequent order passed by the District Magistrate & District Collector, South 24 Parganas bearing Memo No. 127/Con/DM, dated 02/05/2024, the BL&LRO, Canning-I was directed by the undersigned to complete the process of demarcation of R.S. Dag No. 3675, 3672, 3664, 3665, 3666, 3680, 3660, 3650, 3654, 3646 and 3678 (J.L. No. 75 under Mouza - Matla).

As per the report submitted to the undersigned vide Memo No. 377/BL-Can-I/2024, dt: 06/05/2024, the details of the nature of concerned suit plot(s) with other relevant details, corresponding to Mouza - Matla, J.L. No. 75/LR 68, are tabled below:



Sl. No.	RS Plot	LR Plot	Area with Classification	Recorded Owner	Actual possession holder	Present Condition/Remarks by me
01	3678	4578	20 dec (Pukur)	Rabindranath Biswas, Sukhendu	Rabindranath Biswas, Sukhendu Biswas, Sushanta	Partly filled. Construction started.

SL No-1  
Sd/-  
Sd/-  
5/5/24

SL No-6  
Sd/-  
9/5/24

SL No-6  
For P. S. M. Labar.  
09/05/24  
09 MAY 2024

DISTRICT:-SOUTH24 PARGANAS

Before the National Green Tribunal,

(Eastern Zone Bench, Kolkata)

Original Application No. 135/2023/EZ

Mousri Jana

Versus

The State of West Bengal & Ors

COMPLIANCE REPORT IN THE FORM OF AFFIDAVIT OF THE  
DISTRICT MAGISTRATE, SOUTH 24 PARGANAS DISTRICT,  
GOVERNMENT OF WEST BENGAL



RAJIB RAY

Advocate

For the State of West Bengal

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09 MAY 2024